

[Pandit G. B. Pant]

undertaken. The Kashmir Valley Flood Protection Scheme (Phase I), estimated to cost about Rs. 95 lakhs, and which involves enlargement of the spill-channel from Padshahi Bagh to the Wular Lake, was nearing completion and this work will be continued. Good progress has also been made in the strengthening and retirement of the Jhelum bund. In the last financial year, an expenditure of Rs. 21.67 lakhs was incurred against a loan assistance of Rs. 32.5 lakhs. The loan assistance provided for in the Central Budget for the current year for this item is Rs. 14 lakhs, the allocation for the second Plan period being Rs. 1 crore.

Shri B. S. Murthy (Kakinada—Reserved—Sch. Castes): On a point of information.

Mr. Speaker: No questions are asked.

Shri B. S. Murthy: On a point of information, Sir. I want to know whether any extra quota of food-grains has been rushed to the affected areas.

Pandit G. B. Pant: Foodgrains have either been sent or additional consignment will be sent in due course.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): Sir, I beg to announce that the following items of business will be brought forward in this House from 9th to 14th September. Except where otherwise specified, the various items are mentioned in the order in which they will be taken up:

- (1) Consideration of business carried over from today's order paper.
- (2) Consideration and passing of the Life Insurance Corporation (Second Amendment) Bill.

- (3) Consideration of motions for modification of the Representation of the People (Conduct of Elections and Election Petitions) Rules.
- (4) Consideration of a motion for the reference of the Delhi Municipal Corporation Bill to a Joint Committee.
- (5) Consideration of a motion for the reference of the Delhi Development Bill to a Joint Committee.
- (6) Discussion on the Plantation Enquiry Commission Report, Part I—Tea, for which notice of a motion has been given by Shrimati Parvathi M. Krishnan.
- (7) Consideration and passing of the Forward Contracts (Regulation) Amendment Bill which is now pending in the Rajya Sabha and is expected to be passed early next week.
- (8) A debate on Planning on a motion to be moved by the Minister for Planning will be held on 13th September.

Time permitting, the following items will also be brought up:

- (1) Discussion on the Food Situation.
- (2) Discussion on Rice Milling Committee's Report on a motion given notice of by Shri S. N. Das.
- (3) Discussion on Government's decision regarding the future of non-Government (Light) Railways on a motion given notice of by Shri Jhulan Sinha.

The House is already aware that a discussion on explosions which have occurred in railway wagons and sheds at Asansol, Katpadl and Kanpur to be initiated by Shri S. V. Ramaswamy will be held on the 11th September, at 5-30 p.m.

Shri D. V. Rao (Nalgonda): What about the Scheduled Castes and Scheduled Tribes Report?

Shri Satya Narayan Sinha: I told the House on the last occasion that it will be taken up in the next session because the 1956 report is not yet available.

I may inform the House that we have to bring a small piece of legislation. It is very urgent on account of the ruling of the Calcutta High Court on the seizure of rice. That is very important and a Bill will be introduced on Monday. I request the House, after this is finished, to take it up for an hour.

An Hon. Member: Today?

Shri Satya Narayan Sinha: It will be introduced on Monday. I have just informed the House that that important piece of legislation will also be added to the list which I have already announced.

INTER-STATE CORPORATIONS BILL

The Minister of Law (Shri A. K. Sen): I beg to move:

"That the Bill to provide for the reorganisation of certain corporations functioning in two or more States by virtue of section 109 of the States Reorganisation Act, 1956, and for matters connected therewith, be taken into consideration."

This Bill has become necessary in view of the reorganisation of certain States under the States Reorganisation Act, specially the State of Bombay. Under several State laws, various statutory corporations were set up having their activities throughout the States, some of which have been reorganised. Hon. Members will see in the schedule annexed to the Bill a list of statutes of the old State of Bombay, Hyderabad and also Madhya Pradesh, under which various statutory authorities and corporations were

set up. As a result of the reorganisation, mainly the territorial reorganisation of these States, these statutory corporations, which were originally intra-State corporations became Inter-State corporations by reason of the reorganisation of these States by the States Reorganisation Act, 1956.

The consequence has been that a statutory corporation functioning in the old State of Bombay, let us take for example, under a statute of the old State of Bombay, will now continue to have its activities over territories which now form parts of other contiguous States, which have also undergone transformation. In order to enable these statutory corporations to continue, notwithstanding the territorial severance of their own States and consequentially their own territorial severance, section 109 of the States Reorganisation Act, 1956 provided that these statutory corporations should continue to function, notwithstanding the severance of the territories of their former States, until provisions in that behalf were made by the Central Government or Parliament.

This measure really seeks to provide for the permanent functioning of those statutory corporations under arrangements which may be arrived at by the local States and thereupon such arrangements will be forwarded to the Central Government and the Central Government will confirm the schemes under which those corporations will continue to function. This, hon. Members will appreciate, is highly necessary and really consequential upon the reorganisation of the former States, within which the statutory corporations were situated and within whose original boundaries these corporations were functioning.

Hon. Members will no doubt notice that the real provisions are sections 3 and 4. Section 3 reads as follows:

"If it appears to the Government of a State in any part of which an inter-State corporation is functioning that the inter-State